

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13014/01/2023-US.I
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
New Delhi-110 011, dated 26th May, 2023.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Ramesh Deokinandan Dhanuka, Judge of the Bombay High Court, to be the Chief Justice of the Bombay High Court with effect from the date he assumes charge of his office.

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26/5/2023

(Rajinder Kashyap)
Special Secretary to the Government of India
Tele: 2338 3037

To


The Manager,
Government of India Press,
Minto Road,
New Delhi

No. K-13014/01/2023-US.I

Dated: 26.05.2023

Copy to:-

1. Shri Justice Ramesh Deokinandan Dhanuka, Judge, Bombay High Court through the Registrar General, High Court of Bombay, Mumbai.
2. The Secretary to the Governor, Maharashtra, Mumbai
3. The Secretary to the Governor, Goa, Panaji.
4. The Secretary to the Chief Minister, Maharashtra, Mumbai.
5. The Secretary to the Chief Minister, Goa, Panaji.
6. The Secretary to the Acting Chief Justice, High Court of Bombay, Mumbai.
7. The Chief Secretary, Government of Maharashtra, Mumbai.
8. The Chief Secretary, Government of Goa, Panaji.
9. The Registrar General, High Court of Bombay, Mumbai.
10. The Accountant General, Maharashtra, Mumbai.
11. The Accountant General, Goa, Panaji.
12. The President's Secretariat, (CA.II Section), Rashtrapati Bhawan, New Delhi.
13. PS to Principal Secretary to the Prime Minister, PM' Office, New Delhi.
14. Registrar (Conf.), o/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
15. PS to MoS (I/C) (L&J)/ PPS to Secretary (Justice).
16. Sr. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


26/05/2023
(Prem Chand)

Under Secretary(Appointments-I)
Tele: 2338 2978